

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No.125 of 2022 (SZ)**

KORATTUR LAKE PROTECTING  
PEOPLE'S MOVEMENT  
Korattur, Chennai – 600 080.

....Applicant

**Vs.**

State of Tamil Nadu,  
Represented by its Secretary to Government,  
Municipal Administration Urban &  
Water Supply Department, Secretariat,  
Chennai – 600 009 and ors.

...Respondents

**INDEX**

<b>S.No</b>	<b>Description</b>	<b>Page No.</b>
1.	<b>REPORT FILED ON BEHALF OF THE 6<sup>TH</sup> RESPONDENT - TAMIL NADU POLLUTION CONTROL BOARD.</b>	<b>1 - 12</b>

**Filed by  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.**



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

Original Application No.125 of 2022 (SZ)

KORATTUR LAKE PROTECTING  
PEOPLE'S MOVEMENT  
Korattur, Chennai – 600 080.

...Applicant

Vs.

State of Tamil Nadu,  
Represented by its Secretary to Government,  
Municipal Administration Urban &  
Water Supply Department, Secretariat,  
Chennai – 600 009 and ors.

...Respondents

**REPORT FILED ON BEHALF OF THE 6<sup>TH</sup> RESPONDENT  
TAMIL NADU POLLUTION CONTROL BOARD.**

I, J. Josephine Sahayarani, D/o. Jesu Rajan, Christian, aged about 57 years, having my office at 76, Mount Salai, Guindy, Chennai-600032, do hereby solemnly affirm and sincerely state as follows:-

1) I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board (TNPCB), Chennai -600 032, and filing this Report on behalf of the Respondent Tamil Nadu Pollution Control Board (TNPCB) and as such I am well acquainted with the facts of the case from the records.

2) It is respectfully submitted that the said TNHB Korattur Lake is bounded southern and western side by Ambattur Industrial Estate (North Phase) and Northern side by the Chennai – Arakkonam railway line followed by Korattur Lake and Eastern side by Korattur Village (TNHB) and commercial areas of Zone 7 (Ambattur) of Greater Chennai Corporation.

3) It is respectfully submitted that the 7<sup>th</sup> respondent has installed two Common Sewage Treatment Plants (CSTP) (2 MLD capacity at North Phase

*J. Josephine* 87  
28/2/2023  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No. 76, MOUNT SALAI, CHENNAI-600 032

and 3 MLD capacity plant at South Phase) in Ambattur Industrial Estate for the management of sewage generated from the units located in Ambattur industrial estate. The operation and maintenance of both CSTPs is being carried out by M/s.Chennai Auto Ancillary Industrial Infrastructure Up gradation Company (CAAIUC).

4) It is respectfully submitted that the untreated and partially treated domestic sewage generated from Thirumullaivoyal, Annanur and Ayapakkam areas of Thiruvallur District found way to Ambattur Lake through various storm water drains along with sewage generated from the unsewered areas such as MKB Nagar, Teachers Colony, Dobhi Colony, Ramapuram, Alagesan Nagar, Gnanamoorthy Nagar, Pattaravakkam, Meenambedu, Karukku, Mannurpet, and Mangalapuram and used to flow in to the korattur lake through two culverts one near DTP colony in the western end of the lake and another at Eastern end of the lake.

5) It is respectfully submitted that in compliance with the order passed by this Tribunal in O.A.No.268 of 2016 order dated 01.07.2022 the said two culverts were plugged by the Public Works Department (PWD). Due to the plugging of the above said earthen drain, water was stagnated in the Korattur Eri feeding channel area and reached the said TNHB Korattur Lake and got stagnated. The stagnated water travelled through TNHB zero point through storm water drain leading to Otteri nallah.

6) It is respectfully submitted that, in this regard, this Respondent issued directions under Section 5 of the Environment (Protection), Act, 1986 by levying interim Environment Compensation of Rs.120,00,000/- vide proceedings dated 12.12.2022 on the 5<sup>th</sup> Respondent.

7) It is respectfully submitted that at present there is no industrial effluent discharge into Ambattur surplus canal leading to Korattur Lake after the measures taken by this Respondent.

8) It is respectfully submitted that no raw / treated sewage/trade effluent is being discharged outside the premises / storm water canal by the 8<sup>th</sup> to 10<sup>th</sup> Respondent as alleged in the Complaint.

  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No. 76, MOUNT SALAI, CHENNAI-600 032

9) It is respectfully submitted that there is non-compliance of directions given by the answering Respondent only by the 11<sup>th</sup> Respondent and action is being taken against the 11<sup>th</sup> Respondent.

10) It is respectfully submitted that this respondent has not received any complaint regarding discharge of sewage from the tanker lorries into TNHB Korattur lake.

11) It is respectfully submitted that the municipal solid wastes generated from the Ambattur Industrial Estate have been collected by M/s. Chennai Auto Ancillary Industrial Infrastructure Upgradation Company (CAAIUC) and Stored in the temporary transit yard located near the South Phase SIDCO Sewage Treatment Plant and sent to the Greater Chennai Corporation for further process.

12) It is respectfully submitted that no industrial wastes are being dumped in the TNHB Korattur Lake.

13) It is respectfully submitted that, this Respondent is closely monitoring the industries in Ambattur Industrial Estate, effective operation & maintenance of Common Sewage Treatment Plant (CSTPs) to achieve the treated sewage standards prescribed by the Central Pollution Control Board (CPCB) and Common Effluent Treatment Plant (CETP) to achieve zero liquid discharge consistently to curtail the discharge of untreated /partially treated/treated sewage/trade effluent in to Ambattur surplus canal & Korattur Lake.

14) It is respectfully submitted that with regard to the observation of this Tribunal in Paragraph 4 of the order dated 10.11.2022 that

“Going into the allegations made in the application, we are surprised to note that the said TNHB Korattur Lake is said to be polluted by untreated effluents let out by famous companies like Tube Investments of India Limited, Universal Engineers Chennai Private Limited, Godrej & Boyce Manufacturing Company Limited, including M/s. Aavin which is the unit of the State Government.”

It is respectfully submitted as under:

- a. With regard to the 8<sup>th</sup> Respondent unit (M/s Tube Investments of India Limited), it is submitted that the UNIT-TIDC is located at

*J. S. Suman*  
28/2/2023  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No. 76, MOUNT SALAI, CHENNAI-600 032

S.F.No. 256, 257, 260, 261, 262, 268, Ambattur Village, Ambattur Taluk, Chennai District. The unit has obtained consent to operate and further renewal of consent vide proceedings dated 16/03/2022 valid up to 31.03.2024 to manufacture the Chains and Fine Blanked Components 1100 Tons / Month. The unit is generating 80.00 KLD of trade effluent and 70 KLD of sewage. The unit has provided a sewage treatment plant for the treatment and disposal of sewage generated. The treated sewage is utilized on land for gardening and toilet flushing. The unit has provided ETP along with two stage RO systems with mechanical evaporator and drier to treat and dispose the effluent generated from the barrelling and washing section. The unit is maintaining logbook for the generation and disposal of sewage and trade effluent. The ROA of treated sewage and trade effluent reveals that all parameters are within the limits prescribed by the Board. No raw / treated sewage/trade effluent is being discharged outside the premises. The unit has provided adequate air pollution and noise pollution control measures. The ROA of AAQ/Emission monitoring conducted on 07.02.2019 reveals that all the parameters are within the limits prescribed by the Board. The unit has obtained HW authorisation valid upto 28.01.2025. There is no raw / treated sewage/trade effluent is being discharged outside the premises / storm water canal as alleged in the complaint.

- b. With regard to the 9<sup>th</sup> respondent unit (M/s. UNIVERSAL ENGINEERS CHENNAI PVT. LTD.), it is submitted that the unit is located at S.F.No. (131, 132, 137, 138, 142 & 145) Part, Plot No 21A, SIDCO Industrial Estate. Ambattur Village, Ambattur Taluk, Chennai District. The unit has obtained consent to operate and further renewal of consent vide proceedings dated 15.07.2020 valid up to 31.03.2022 to manufacture Railway Coach Parts (Two sidewall and One Roof) 40 Sets/Month.

J. J. 2000 84  
28/12/2023

JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No. 76, MOUNT SALAI, CHENNAI-600 032

Further, the unit has obtained renewal vide proceedings dated 26.12.2022 valid up to 31.03.2024. The unit is generating 6.0 KLD of sewage. Sewage is being disposed into sewer connected with the common STP of SIDCO, Ambattur North Phase for further treatment. No Trade effluent is generated from the unit manufacturing process. There is no raw / treated sewage/trade effluent is being discharged outside the premises / storm water canal as alleged in the complaint.

- c. With regard to the 10<sup>th</sup> respondent unit (M/s GODREJ & BOYCE MFG. CO. LTD.), it is located at S.F.No. 167, 170, 171, 173, 174/1, 176, 177, 178, 190/1B1A, 1B1B1, 1B1B2, 1B1B3, & 1B2,191 & 192/1 / Plot No 1, SIDCO Industrial Estate, Ambattur Village, Ambattur Taluk, Chennai District. The unit has obtained consent to operate vide proceedings dated 21/04/2022 valid upto 31.03.2024 to carry out 1. Multiflex System 400 T/Month 2. Heavy Duty System 800 T/Month 3. Long Span Storage System 180 T/Month 4. Drive In System 100 T/Month 5. Mezzanine 100 T/Month 6. Industrial Storage Systems 5000 T/Month. The unit is generating 125.50 KLD of trade effluent and 50 KLD of sewage. The unit has provided Effluent treatment plant followed by R.O system, Mechanical Evaporator and Solar Evaporation pan for the treatment of trade effluent generated from the process. RO permeate reused in the process and RO rejects evaporated through Mechanical Evaporator followed by elevated solar evaporation pan. The unit has provided a sewage treatment plant for the treatment and disposal of sewage generated. The treated sewage is utilized for on land gardening within the premises. The unit has 2.53 ha of land which is adequate to utilize the treated sewage on land for gardening. The ROA of treated sewage samples collected from the unit reveals that all the parameters analyzed are within the standards prescribed by the Board. The unit is maintaining logbook for the generation and

*J. S. Kumar*  
28/12/2023

JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No. 76, MOUNT SALAI, CHENNAI-600 032

disposal of sewage and trade effluent. The unit has provided adequate air pollution and noise pollution control measures. There is no raw / treated sewage/trade effluent is being discharged outside the premises / storm water canal as alleged in the complaint.

- d. With regard to the 11 the Respondent unit, (M/s Aavin) there are two units in Ambattur namely, 1) M/s Tamil Nadu Cooperative Milk Producers Federation Ltd., Ambattur Dairy and 2) M/s Tamil Nadu Cooperative Milk Producers Federation Ltd., Product dairy.

**The Unit 1** is located at Plot No.29&30, Korattur Village, Ambattur Taluk, Chennai District. The unit has obtained consent to operate vide proceedings dated 10/12/2021 valid up to 31.03.2022 to carry out Standardised Milk 9000 T/Month. It is submitted that the Unit has not applied for renewal or obtained prior consent for approval. It is humbly submitted that the following directions have been issued to the Unit vide proceedings dated 16.12.2022 of this Respondent for compliance:

1. The unit shall strictly restrict the production capacity of the milk processing plant within consented capacity of 9000T/M (3lakhs liters/day).
  2. The unit shall take immediate action to revamp the ETP and bring all the treatment units into operation.
  3. The unit shall operate and maintain the ETP efficiently and continuously so as to achieve the standards prescribed by the Board.
  4. The unit shall ensure that no treated/untreated effluent is discharged outside its premises under any circumstances.
  5. The unit shall furnish concrete proposals to develop greenbelt within the premises utilizing the treated effluent.
- i. It is further submitted that the unit is generating 325 KLD of trade effluent and 4.50 KLD of sewage. The unit has provided combined

Effluent treatment plant such as Collection well, Fat removal tank, Pre Aeration tank, Up flow anaerobic sludge blanket Reactor (UASBR), Aeration tank, Clarifier, Sludge drying bed, biogas digester, PSF, ACF etc., for the treatment of sewage and trade effluent. The treated trade effluent partially reused for boiler feed, cooling tower, floor/grate washing & tankers tyre tip washing and remaining water utilized for gardening within in the premises.

- ii. It is humbly submitted that the unit was again inspected on 09.01.2023, during inspection it was observed that the unit was under operation. Also, it was noticed that the unit has not complied with any of the conditions mentioned in the directions issued and the Status of compliance of directions dated 16.12.2022 are as follows:

S.No	Conditions mentioned in the Directions issued vide Proc. Dated 16.12.2022	Compliance
1	The unit shall strictly restrict the production capacity of the milk processing plant within consented capacity of 9000T/M (3lakhs liters/day).	Not Complied. The unit has not restricted the production within the consented quantity of 9000 T/Month.
2	The unit shall take immediate action to revamp the ETP and bring all the treatment units into operation.	Not Complied. The unit has not taken any steps to revamp the existing ETP. ETP components were not under operation.
3	The unit shall apply and obtain CTO-Expansion for its expansion activity and then only can go for	Not complied. The unit has not applied for its expansion activity.

  
 28/1/2023  
 JOINT CHIEF ENVIRONMENTAL ENGINEER  
 TAMIL NADU POLLUTION CONTROL BOARD  
 No. 76, MOUNT SALAI, CHENNAI-600 032

	expansion production of 4 Lakhs liters/day.	
4	The unit shall operate and maintain the ETP efficiently and continuously so as to achieve the standards prescribed by the Board.	Not complied. The ETP components provided such as oil skimmer, fat removal tank, Pre aeration tank, Clarifier, Pressure sand filter, Activated carbon, Biogas digester, sludge drying bed were not in operation and the trade effluent generated was flowing into the ETP components as such without any treatment.
5	The unit shall ensure that no treated/untreated effluent is discharged outside its premises under any circumstances.	Not complied. The entire quantity of effluent after passing through the ETP reaches the storm water drain located outside the premises.
6	The unit shall take immediate action to stop receiving the trade effluent from the product dairy located nearby.	Not complied. The unit has not taken any steps to stop receiving the trade effluent of 200 KLD from the product dairy located nearby.
7	The unit shall furnish concrete proposals to develop greenbelt within the premises utilizing the treated effluent.	Not complied.
8	The unit shall go for expansion only after revamping the existing ETP and after obtaining CTO Expansion.	Not complied.

  
 28/12/23  
 JOINT CHIEF ENVIRONMENTAL ENGINEER  
 TAMIL NADU POLLUTION CONTROL BOARD  
 No. 76, MOUNT SALAI, CHENNAI-600 032

- iii. It is humbly submitted that the unit has not initiated any action to comply with the directions issued by this Respondent. Even after the issuance of above directions, the unit has not made any improvement till date and still the entire quantity of effluent after passing through the ETP reaches the storm water drain located outside the premises.
- iv. It is humbly submitted that, in view of the same, a letter dated 13.02.2023 has been addressed by the 6<sup>th</sup> Respondent to the Principal Secretary to the Government, Animal Husbandry, Dairying, Fisheries and Fishermen Welfare Department, Chennai requesting to issue necessary instructions to the Managing Director, M/s. Tamil Nadu Cooperative Milk Producers Federation Ltd., Ambattur Dairy to immediately comply with the directions issued to the unit vide proceedings dated 16.12.2022.

**Unit 2** is located at Plot No.29&30, Korattur Village, Ambattur Taluk, Chennai District. It is submitted that the Unit had obtained consent to operate and subsequently renewed up to 31.03.2022. During inspection conducted by this Respondent on 13.07.2022, it was noticed that the unit was discharging trade effluent into nearby Ambattur surplus storm water canal as against the conditions mentioned in the consent order. A show cause notice was issued, since there was no reply for the show cause notice, a personal hearing was conducted and the Unit agreed to the conditions imposed by this Respondent.

- i. It is submitted that, despite the agreement, the Unit did not provide an action plan as agreed and also went for expansion for manufacturing standardized milk of 12000T/M (400000 litres/day) without obtaining the necessary consent of this Respondent. Further, it was noticed that the effluent generation is 400 KLD as against the consented quantity of 325 KLD. The following directions were issued to the Unit under Section 33A of the Water

(P&CP) Act, 1974 and under Section 31A of the Air (P&CP) Act, 1981:

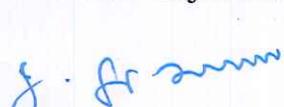
1. The unit shall take immediate action to stop the product dairy operation till the unit obtains consent of TNPCB.
  2. The unit shall construct and commission new ETP of required capacity immediately for the product dairy plant alone as the ETP provided at the milk processing plant is not adequate to handle their effluent itself.
  3. The unit shall ensure that no treated/untreated effluent is discharged outside its premises under any circumstances.
  4. The unit shall apply and obtain CTO for its production activity immediately.
  5. The unit shall take immediate action to stop discharging trade effluent generated during its production activity to the nearby milk processing plant for treatment and till such time the unit shall make other arrangements such as taking the effluent to other milk processing plants in Sholinganallur or Madhavaram Plant ETP, if they are sufficient enough to handle additional load (or) to the nearby CMWSSB STPs for further treatment and disposal.
- ii. It is humbly submitted that the unit was again inspected on 09.01.2023, during inspection it was observed that the unit was under operation. Also, it was noticed that the unit has not complied with any of the conditions mentioned in the directions issued and the Status of compliance of directions dated 16.12.2022 are as follows:

S.No	Direction	Compliance
1	The unit shall take immediate action to stop the product dairy operation till the unit obtains consent of the Board.	Not Complied. The unit is under operation manufacturing Ice Cream, Khoa, Curd, Butter Milk, Lassi, Panneer, Special Curd, Probiotic Curd, Probiotic Lassi, Flavoured Yoghurt,

*J. J. Kumar*  
25/1/2023  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No. 76, MOUNT SALAI, CHENNAI-600 032

		Sweets and Savouries without obtaining consent of the board.
2	The unit shall construct and commission new ETP of required capacity immediately for the product dairy plant alone as the ETP provided at the milk processing plant is not adequate to handle their effluent itself.	Not Complied. The unit has not taken any steps for the construction of new ETP of required capacity.
3	The unit shall ensure that no treated/untreated effluent is discharged outside its premises under any circumstances.	Not complied.
4	The unit shall apply and obtain CTO for its production activity immediately.	Not complied.
5	The unit shall take immediate action to stop discharging trade effluent generated during its production activity to the nearby milk processing plant for treatment and till such time the unit shall make other arrangements such as taking the effluent to other milk processing plants in Sholinganallur or Madhavaram plant ETP, if they are sufficient enough to handle the additional load (or) to the nearby CMWSSB STPs for further treatment and disposal.	Not complied. The unit has not taken any steps to stop discharging trade effluent generated during its production activity to the nearby milk processing plant for treatment.

- iii. It is humbly submitted that the unit has not initiated any action to comply with the directions issued. Even after the issue of above directions, the unit has not made any improvement till date and still the entire quantity of effluent is sent to the adjacent Milk processing plant ETP.

  
 28/2/2023  
 JOINT CHIEF ENVIRONMENTAL ENGINEER  
 TAMIL NADU POLLUTION CONTROL BOARD  
 No. 76, MOUNT SALAI, CHENNAI-600 032

- iv. It is humbly submitted that, in view of the same, a letter dated 13.02.2023 has been addressed by the 6<sup>th</sup> Respondent to the Principal Secretary to the Government, Animal Husbandry, Dairying, Fisheries and Fishermen Welfare Department, Chennai requesting to issue necessary instructions to the Managing Director, M/s. Tamil Nadu Cooperative Milk Producers Federation Ltd., Product Dairy at Ambattur to comply with the directions issued to the unit immediately vide proceedings dated 16.12.2022.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.

*J. Josephine Sahayarani*  
28/2/2023  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No. 76, MOUNT SALAI, CHENNAI-600 032  
**BEFORE ME**

### VERIFICATION

I, J. Josephine Sahayarani, D/o. Jesu Rajan, working as Joint Chief Environmental Engineer, having office at No. 76, Anna Salai, Guindy, Chennai – 32, do hereby submit that the above contents are true to the best of my knowledge and belief through records.

*J. Josephine Sahayarani*  
28/2/2023  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No. 76, MOUNT SALAI, CHENNAI-600 032

**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No.125 of 2022 (SZ)**

**KORATTUR LAKE PROTECTING  
PEOPLE'S MOVEMENT  
Korattur, Chennai – 600 080.**

...Applicant

**Vs.**

**State of Tamil Nadu,  
Represented by its Secretary to Government,  
Municipal Administration Urban &  
Water Supply Department, Secretariat,  
Chennai – 600 009 and ors.**

...Respondents

**REPORT FILED ON BEHALF OF THE 6<sup>TH</sup>  
RESPONDENT - TAMIL NADU  
POLLUTION CONTROL BOARD.**

**Advocate for Respondent: TNPCB  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.**

**Date:01.03.2023.**

**Date of hearing on:16.03.2023.**

